

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 27/81 SCHEDULED TO BE HELD ON 27.09.2011 BUT ACTUALLY HELD ON 14.10.2011.

The Meeting No. 27/81 of Norms Committee-II was held on 14.10.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl. I.A.	MOS
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K Funda, A.D.	MSME
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.: 54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:08.11.2011
Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 08.11.2011.				

2	Case No.: 19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date:08.11.2011
Decision : NC observed that comments of MSME is awaited and hence decided to send a reminder to MSME to expedite the comments. The case stands deferred and to be relisted on 08.11.2011.				

3	Case No.:16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date:
	Decision :NC decided to ratify the norms of above AA on repeat basis and as per written comments of MSME vide U.O. No. 30(70)2009-ME dated 4.8.2011as under:- Taking clue from SION C-1627, the import item at Sl No. 1 i.e. Zinc Ingot is allowed with 2% wastage and item at Sl No. 2 i.e. Alumunium Scrap is allowed with 3% wastage. R/A may take suitable consequential action accordingly.			

4	Case No.:6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date: 08.11.2011
	Decision : NC observed that reply of the firm has not been received despite two reminders, hence decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 08.11.2011.			

5	Case No.:2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date: 08.11.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 08.11.2011.			

6	Case No.:8/40/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date:08.11.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 08.11.2011.			

7	Case No.:11/45/81-ALC2/2010	Party Name:DAKI ENGINEERING WORKS,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM11/	RLA File :24/24/040/00020/AM10/	Lic.No/Date:2410027741 18.03.2010	Defer Date:08.11.2011
	Decision : NC observed that reply of the firm has not been received despite two reminders, hence decided to send a final reminder to firm to submit reply			

within 15 days. The case stands deferred and to be re-listed on 08.11.2011.

8	Case No.:29/27/81-ALC2/2010	Party Name:BHARAT UDYOG	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00237/AM11/	RLA File :18/24/040/00001/AM10/	Lic.No/Date:1810002955 30.03.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(70)2009-ME dated 12.10.2011 as under:- Keeping in view of the burning losses and existing SIONs, the import is allowed with 3% wastage (i.e. 1030 M.T.). R/A may take suitable consequential action accordingly.			

9	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date:08.11.2011
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 08.11.2011.			

10	Case No.:5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date:08.11.2011
	Decision : NC observed that MSME has sent a letter to firm to submit requisite information .NC decided to send a reminder to firm to submit the reply of letter of MSME. The case stands deferred and to be relisted on 08.11.2011.			

11	Case No.:16/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00061/AM11/	RLA File :35/24/040/00049/AM10/	Lic.No/Date:3510030492 07.06.2010	Defer Date:08.11.2011
	Decision : NC observed that MSME has sent a letter to firm to submit requisite information .Now the firm has requested to ratify the above AA as per existing SION C-1950. NC decided to forward the request or firm to MSME for examination. The case stands deferred and to be relisted on 08.11.2011.			

12	Case No.:2/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00210/AM11/	RLA File :05/23/040/00059/AM11/	Lic.No/Date:0510267975 12.07.2010	Defer Date:08.11.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 08.11.2011.			

13	Case No.:9/25/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM11/	RLA File :07/24/040/00121/AM11/	Lic.No/Date:0710072965 15.07.2010	Defer Date:08.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 08.11.2011.			

14	Case No.:43/40/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00411/AM11/	RLA File :32/24/040/00020/AM11/	Lic.No/Date:3210044881 22.07.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(76)/2010/TSW(B)/473 dated 29.8.2011 as under:- (i) Quantity and description of the export produced may be modified as under (a) 350 VA Toroidal Transformer Ref. 8120 each weighing 3.4 kg. – 888 Nos. (b) 1428 VA Toroidal Transformer Ref. 7895 each weighing 10.5 kg. – 884 Nos. (ii) Quantity of import item No. 1 is allowed as 8255 kg including 2% wastage as strips of definite width are being imported and the firm has not justified higher wastage as claimed by them. R/A may take suitable consequential action accordingly.			

15	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:08.11.2011
	Decision : NC observed that revised comments of DOT is still awaited. The case stands deferred and to be re-listed on 08.11.2011.			

16	Case No.:33/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00510/AM11/	RLA File :07/24/040/00181/AM11/	Lic.No/Date:0710073904 30.08.2010	Defer Date:08.11.2011
Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 08.11.2011.			

17	Case No.:35/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00278/AM11/	RLA File :34/24/040/00138/AM11/	Lic.No/Date:3410027919 08.09.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis (AA No. 3410028051) and as per written comments of MSME vide U.O.No. 30(197)2010-ME dated 09.09.2011 as under:- Taking clue from SION C-1575 and C-1627, the quantity of import item Copper Scrap is recommended as 1.03Kg/kg content in export product and Arsenic metal is allowed as 1.02. Kg/kg content in export product. R/A may take suitable consequential action accordingly.			

18	Case No.:46/40/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00414/AM11/	RLA File :34/24/040/00150/AM11/	Lic.No/Date:3410028051 22.09.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O.No. 30(197)2010-ME dated 09.09.2011 as under:- Taking clue from SION C-1575 and C-1627, the quantity of import item Copper Scrap is recommended as 1.03Kg/kg content in export product and Arsenic metal is allowed as 1.02. Kg/kg content in export product. R/A may take suitable consequential action accordingly.			

19	Case No.:35/27/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM11/	RLA File :03/95/040/00435/AM11/	Lic.No/Date:0310593774 24.09.2010	Defer Date:08.11.2011
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 08.11.2011.			

20	Case No.:31/40/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM11/	RLA File :30/24/040/00031/AM11/	Lic.No/Date:3010069857 30.09.2010	Defer Date:08.11.2011

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 08.11.2011.

21	Case No.:49/40/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00417/AM11/	RLA File :34/24/040/00157/AM11/	Lic.No/Date:3410028169 01.10.2010	Defer Date:
	Decision : NC decided to ratify the norms of AA on repeat basis as per earlier AA of the same firm (AA no. 3410028562 dated 11.11.2010 and 3410029738 dated 24.03.2011) as under:- Quantity of import is allowed as 1.05Kg/kg content in export product i.e. 4700 MT. R/A may take suitable consequential action accordingly			

22	Case No.:19/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM11/	RLA File :06/24/040/00032/AM11/	Lic.No/Date:0610019278 05.10.2010	Defer Date:08.11.2011
	Decision : NC observed that reply from the firm has been received and sent to DHI for examination. The case stands deferred and to be re-listed on 08.11.2011.			

23	Case No.:29/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00397/AM11/	RLA File :11/24/040/00043/AM11/	Lic.No/Date:1110023344 12.10.2010	Defer Date:08.11.2011
	Decision : NC observed that reply from the firm has been received and sent to DHI for examination. The case stands deferred and to be re-listed on 08.11.2011.			

24	Case No.:8/31/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00314/AM11/	RLA File :05/23/040/00197/AM11/	Lic.No/Date:0510275123 18.10.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No.2(2)/2011/TW dated 19.08.2011 as under:-			

Export Item	Quantity
Ferro Vanadium (50-55% Vanadium	62.5 M.T

Import Item				
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Sl. No.	Import Item	Applied Qty.	Qty. recommended
1.	Ammonium Metavanadate(60- 70% Vanadium Pentoxide)	100 M.T.	80 M.T.
2.	Aluminium Scrap	22 M.T.	20 M.T.
3.	Ferro Silicon	12.5 M.T.	12.5 M.T.
4.	Ferrous Scrap	28.3 M.T.	27.2 M.T.

R/A may take suitable consequential action accordingly.

25	Case No.:9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:08.11.2011
	Decision : NC observed that case is under examination at DIT. The case stands deferred and to be relisted on 08.11.2011			

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Case No.:4/40/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
HQ File :01/81/050/00372/AM11/	RLA File :05/23/040/00206/AM11/	Lic.No/Date:0510275960 28.10.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No.2(2)/2011/TW dated 19.08.2011 as under:-			
Export Item		Quantity	
Ferro Vanadium (50-55% Vanadium		62.5 M.T	
Import Item			
Sl. No.	Import Item	Applied Qty.	Qty. recommended
1.	Ammonium Metavanadate(60- 70% Vanadium Pentoxide)	100 M.T.	80 M.T.
2.	Aluminium Scrap	22 M.T.	20 M.T.
3.	Ferro Slilicon	12.5 M.T.	12.5 M.T.
4.	Ferrous Scrap	28.3 M.T.	27.2 M.T.
R/A may take suitable consequential action accordingly.			

27	Case No.:40/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00619/AM11/	RLA File :34/24/040/00232/AM11/	Lic.No/Date:3410028754 08.12.2010	Defer Date:08.11.2011
Decision : NC decided to send a letter to firm to submit requisite information as required by MSME vide U. O. No. 30(67)/2011-ME dated 23.09.2011. (Copy enclosed). The case stands deferred and to be re-listed on 08.11.2011.				

28	Case No.:41/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00620/AM11/	RLA File :34/24/040/00233/AM11/	Lic.No/Date:3410028755 08.12.2010	Defer Date:08.11.2011
Decision : NC decided to send a letter to firm to submit requisite information as required by MSME vide U. O. No. 30(67)/2011-ME dated 23.09.2011. (Copy enclosed). The case stands deferred and to be re-listed on 08.11.2011.				

29	Case No.:7/45/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00484/AM11/	RLA File :05/23/040/00252/AM11/	Lic.No/Date:0510279098 09.12.2010	Defer Date:08.11.2011
Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 08.11.2011				

30	Case No.:1/39/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00368/AM11/	RLA File :09/24/040/00388/AM11/	Lic.No/Date:0910044671 14.12.2010	Defer Date:
Decision : NC decided to ratify the norms of above advance authorization as per written comments of DHI vide U.O. No. 3(23)/2008/TSW(B)/494 dated 05.09.2011 as under :- As the firm has not submitted the desired information called by DHI, the actual wastage cannot be worked out. Hence, the above AA is ratified as per existing SION C-2038 which is near to the export product. R/A may take suitable consequential action accordingly.				

31	Case No.:2/40/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM11/	RLA File :03/95/040/00690/AM11/	Lic.No/Date:0310606224 14.12.2010	Defer Date:08.11.2011

Decision : NC decided to send a reminder to firm to submit requisite information as required by DIT. The case stands deferred and to be relisted on 08.11.2011.

32	Case No.:4/45/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM11/	RLA File :03/94/040/00812/AM11/	Lic.No/Date:0310606403 15.12.2010	Defer Date:08.11.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 08.11.2011.				

33	Case No.:2/46/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00517/AM11/	RLA File :04/24/040/00245/AM11/	Lic.No/Date:0410120023 22.12.2010	Defer Date:08.11.2011
Decision : NC decided to send a letter to firm to submit requisite information as required by DHI vide U.O. No. 3(37)/2010/TSW(B)/340 dated 11.06.2011 as under :- i) Information as per sl. No. 3, 4, 5 & 11 of SDL for each export product separately. ii) Quantity of components at sl. No. 6 & 11 of import list is not in multiple of the quantity of export product in numbers. The firm may clarify. The case stands deferred and to be re-listed on 08.11.2011.				

34	Case No.:13/45/81-ALC2/2010	Party Name:HAMEX FUEL CELL PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00490/AM11/	RLA File :31/24/040/00196/AM11/	Lic.No/Date:3110046165 28.12.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(189)/2010-ME dated 13.09.2011 as under :- As the item is being used as components and there is no process wastage, import is allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.				

35	Case No.:30/45/81-ALC2/2010	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00507/AM11/	RLA File :04/24/040/00253/AM11/	Lic.No/Date:0410120241 29.12.2010	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2006-TW Vol. II dated 19.08.2011 as under :-

The firm is allowed to import of 305 MT of CRGO Steel Coils (as per import item description) against export of 300 M.T. Cold Rolled Grain Oriented Silicon – Electrical Steel Sheets/Coils of same thickness and grade as imported and width maximum 300 mm @ 1.015 kg/kg of exports.

R/A may take suitable consequential action accordingly.

36	Case No.: 11/52/81-ALC2/2010	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM11/	RLA File :03/94/040/00883/AM11/	Lic.No/Date:0310611243 17.01.2011	Defer Date:08.11.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 08.11.2011			

37	Case No.: 20/45/81-ALC2/2010	Party Name:ATUL ELECTRO FORMERS LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00497/AM11/	RLA File :31/24/040/00189/AM11/	Lic.No/Date:3110046519 20.01.2011	Defer Date:08.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 08.11.2011.			

38	Case No.: 23/45/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Reject
	HQ File :01/81/050/00500/AM11/	RLA File :22/24/040/00086/AM11/	Lic.No/Date:2210010882 21.01.2011	Defer Date:
	Decision : NC decided to reject the case as firm has not submitted reply despite three reminders.			

39	Case No.: 37/45/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00514/AM11/	RLA File :05/24/040/00350/AM11/	Lic.No/Date:0510282431 27.01.2011	Defer Date:08.11.2011
	Decision : NC observed that comments of C&PC is awaited and hence decided to send a reminder to C & PC to expedite the comments. The case stands deferred and to be relisted on 08.11.2011.			

40	Case No.: 15/52/81-ALC2/2010	Party Name:SANKALP FORGINGS PVT.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00580/AM11/	RLA File :31/24/040/00227/AM11/	Lic.No/Date:3110046694 31.01.2011	Defer Date:08.11.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 08.11.2011.			

41	Case No.:5/46/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00520/AM11/	RLA File :05/23/040/00302/AM11/	Lic.No/Date:0510282721 01.02.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U. O. No. 3(100)/2010/TSW(B)/583 dated 27.09.2011 as under :- (i) Quantity of Import Item No. 4 may be reduced to 3,416.38 kg with 'nil' wastage as claimed. (ii) Import Item No. 1,2,3, & 5 are components and are allowed on net to net basis as per condition of GN-4 for Engineering Products. R/A may take suitable consequential action accordingly.			

42	Case No.:3/47/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00529/AM11/	RLA File :03/94/040/00959/AM11/	Lic.No/Date:0310614989 08.02.2011	Defer Date:08.11.2011
	Decision : NC decided to send a letter to firm submit requisite information as per written comments of DHI vide U.O. No. 3(15)/2011/TSW(B)/578 dated 26.09.2011.(Copy enclosed). The case stands deferred and to be re-listed on 08.11.2011.			

43	Case No.:13/52/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00578/AM11/	RLA File :04/24/040/00305/AM11/	Lic.No/Date:0410121683 17.02.2011	Defer Date:08.11.2011
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 08.11.2011.			

44	Case No.:14/52/81-ALC2/2010	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00579/AM11/	RLA File :11/21/040/00129/AM11/	Lic.No/Date:1110024055 18.02.2011	Defer Date:08.11.2011
	Decision : NC decided to send a letter to firm submit requisite information as per written comments of DHI vide U.O. No. 3(72)/2010/TSW(B)/452 dated 17.08.2011.(Copy enclosed). The case stands deferred and to be re-listed on 08.11.2011.			

45	Case No.:14/50/81-ALC2/2010	Party Name:SWASTIK PIPES LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00560/AM11/	RLA File :05/24/040/00322/AM11/	Lic.No/Date:0510284564 23.02.2011	Defer Date: 08.11.2011
	Decision : NC observed that reply from the firm has been received and it is being forwarded to DIPP for comments. The case stands deferred and to re-listed on 08.11.2011.			

46	Case No.:23/52/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00588/AM11/	RLA File :09/24/040/00468/AM11/	Lic.No/Date:0910045872 09.03.2011	Defer Date: 08.11.2011
	Decision : Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 08.11.2011.			

47	Case No.:1/5/81-ALC2/2011	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00014/AM12/	RLA File :05/24/040/00008/AM12/	Lic.No/Date:0510288472 21.04.2011	Defer Date: 08.11.2011
	Decision : Decision : NC decided to refer the case to DIT. The case stands deferred and to be re listed on 08.11.2011			

48	Case No.:3/5/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00016/AM12/	RLA File :05/23/040/00032/AM12/	Lic.No/Date:0510288841 27.04.2011	Defer Date: 08.11.2011
	Decision : Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 08.11.2011			

49	Case No.:1/11/81-ALC2/2011	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00070/AM12/	RLA File :03/94/040/00182/AM12/	Lic.No/Date:0310632798 25.05.2011	Defer Date: 08.11.2011
	Decision : Decision : NC decided to refer the case to DIPP as per comments of representative of MOS who is present in the meeting. The case stands deferred and to be re-listed on 08.11.2011.			

50	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250	

		25.05.2011	Defer Date: 08.11.2011
Decision : Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 08.11.2011.			

51	Case No.: 6/20/81-ALC2/2011	Party Name:RAJKUMAR FORGE LIMITED.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00157/AM12/	RLA File :31/83/040/00035/AM12/	Lic.No/Date:3110048313 27.05.2011	Defer Date:27.09.2011
	Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U. O. dated 27.09.2011 as under :- Word “ Relevant” may be prefixed with the description of import item and its quantity is allowed as per SION C-361. R/A may take suitable consequential action accordingly.			

52	Case No.: 4/11/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00073/AM12/	RLA File :05/23/040/00064/AM12/	Lic.No/Date:0510292308 01.06.2011	Defer Date:
	Decision : Decision : NC decided to ratified the norms of above AA as per written comments of DHI vide U.O No. 3(100)/2010/TSW(B)/451 dated 17.08.2011 as under :- The above AA is ratify on net to net basis as per condition of GN-4 for Engineering Products. R/A may take suitable consequential action accordingly.			

53	Case No.: 6/11/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM12/	RLA File :05/23/040/00093/AM12/	Lic.No/Date:0510292675 06.06.2011	Defer Date: 08.11.2011
	Decision : Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 08.11.2011			

54	Case No.: 7/11/81-ALC2/2011	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM12/	RLA File :05/23/040/00088/AM12/	Lic.No/Date:0510292677 07.06.2011	Defer Date: 08.11.2011

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 08.11.2011.

55	Case No.: 8/11/81-ALC2/2011	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:22.11.2011
Decision : NC decided to defer the case. The case stands deferred and to be re-listed on 22.11.2011.				

56	Case No.: 21/20/81-ALC2/2011	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM12/	RLA File :08/24/040/00063/AM12/	Lic.No/Date:0810100235 07.06.2011	Defer Date: 08.11.2011
Decision : Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 08.11.2011.				

57	Case No.: 19/20/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00170/AM12/	RLA File :09/24/040/00574/AM11/	Lic.No/Date:0910047178 20.06.2011	Defer Date: 08.11.2011
Decision : Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 08.11.2011.				

58	Case No.: 9/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM12/	RLA File :03/94/040/00188/AM12/	Lic.No/Date:0310637472 21.06.2011	Defer Date: 08.11.2011
Decision : NC decided to send a letter to firm to submit requisite information as required by DHI vide U.O. No. 3(82)/2010/TSW(B)/598 dated 05.10.2011.(Copy enclosed).The case stands deferred and to be re-listed on 08.11.2011.				

59	Case No.: 14/20/81-ALC2/2011	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00165/AM12/	RLA File :13/24/040/00007/AM12/	Lic.No/Date:1310035748 22.06.2011	Defer Date:
Decision : NC decided to ratify the norms above AA as per written comments of DIPP vide U.O. dated 27.09.2011 as under :-				

Advance Authorisation may be ratified as per SION C-1579, as modified vide Public Notice No. 74 dated 30/08/2011.

R/A may take suitable consequential action accordingly.

60

Case No.:7/20/81-ALC2/2011	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
HQ File :01/81/050/00158/AM12/	RLA File :07/24/040/00084/AM12/	Lic.No/Date:0710080163 24.06.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. dated 22.09.2011 as under :-			
1. Item to be Exported		Quantity	
PVC Sheet Insulators		1 kg.	
Raw Material Recommended for Import		Quantity	
Relevant PVC Sheet		1.08 kg/kg content in the export product	
R/A may take suitable consequential action accordingly.			

61	Case No.:8/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM12/	RLA File :03/94/040/00248/AM12/	Lic.No/Date:0310638590 24.06.2011	Defer Date: 08.11.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of DHI vide U.O. No. 3(82)/2010/TSW(B)/599 dated 05.10.2011 as under :-			
	i) Copy of advance authorization. ii) Justification for the quantity of raw materials giving calculation as per Sl. No. 11 of SDL. iii) Justification and End Use of Import Item No. 11 and 13 in the manufacture of export product. The case stands deferred and to be re-listed on 08.11.2011.			

62	Case No.:20/20/81-ALC2/2011	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM12/	RLA File :09/24/040/00158/AM12/	Lic.No/Date:0910047350 28.06.2011	Defer Date: 08.11.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of DIPP vide U.O. dated 27.09.2011 as under :-			

1. Size of conductor in export product.
2. Information in respect of Sl. No. 12 of Standard Deficiency Format.

The case stands deferred and to be re-listed on 08.11.2011.

63	Case No.:1/18/81-ALC2/2011	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00139/AM12/	RLA File :05/23/040/00135/AM12/	Lic.No/Date:0510295688 05.07.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 27.09.2011 as under :-

Advance Authorisation may be ratified as under on repeat basis as per A. A.

No. 0510270359 dated 11.08.2010 ratified in NC meeting dated 21/12/2010:

1. Description of export products at Sl. No. 1 & 2 may be modified as under:

Sl. No.	NAME OF EXPORT ITEM	Qty. (MTR.)
1	SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V of FOLLOWING SIZES	5136725
	250 MCM	
	AWG 4\0	
	AWG 3\0	
	AWG 2\0	
	AWG 1\0	
	AWG 1	
	AWG 2	

	AWG 4	
	AWG 6	
	AWG 8	
	AWG 10	
	AWG 12	
	AWG 14	
	AWG 16	
	AWG 18	
	AWG 20	
	AWG 22	
	AWG 24	
	AWG 26	
	120 SQ MM	
	70 SQ MM	
	50 SQ MM	
	40 SQ MM	
	35 SQ MM	
	25 SQ MM	
	20 SQ MM	
	16 SQ MM	
2	THREE CORE FLAT PVC INSULATED CABLE WITH COPPER CONDUCTOR (CONTAINING 2 X 10 AWG + 1 X 22 AWG SINGLE CORE CONDUCTOR)	39000

2. Quantities of import items at Sl. No.1(CC Copper Rod/Wire) and Sl. No. 2 (PVC Compound) may be allowed as under:

1. FOR SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V

Size of Cable	CC Copper Rod/ Wire (Kgs/Km)	PVC Compound
250 MCM	1173.80	1.05 Kgs./Kg Content in the export product
AWG 4\0	990.80	1.05 Kgs./Kg Content in the export product
AWG 3\0	785.71	1.05 Kgs./Kg Content in the export product
AWG 2\0	623.23	1.05 Kgs./Kg Content in the export product
AWG 1\0	494.38	1.05 Kgs./Kg Content in the export product
AWG 1	391.98	1.05 Kgs./Kg Content in the export product
AWG 2	310.73	1.05 Kgs./Kg Content in the export product
AWG 4	195.48	1.05 Kgs./Kg Content in the export product
AWG 6	122.93	1.05 Kgs./Kg Content in the export product
AWG 8	77.33	1.05 Kgs./Kg Content in the export product
AWG 10	48.63	1.05 Kgs./Kg Content in the export product

AWG 12	30.59	1.05 Kgs./Kg Content in the export product
AWG 14	19.22	1.05 Kgs./Kg Content in the export product
AWG 16	12.11	1.05 Kgs./Kg Content in the export product
AWG 18	7.61	1.05 Kgs./Kg Content in the export product
AWG 20	4.80	1.05 Kgs./Kg Content in the export product
AWG 22	2.99	1.05 Kgs./Kg Content in the export product
AWG 24	1.89	1.05 Kgs./Kg Content in the export product
AWG 26	1.18	1.05 Kgs./Kg Content in the export product
120 SQ MM	1109.11	293.95 Kgs./Km
70 SQ MM	646.98	210.43 Kgs./Km
50 SQ MM	462.13	151.59 Kgs./Km
40 SQ MM	369.70	114.57 Kgs./Km
35 SQ MM	323.49	113.56 Kgs./Km
25 SQ MM	231.06	86.90 Kgs./Km
20 SQ MM	184.85	45.09 Kgs./Km
16 SQ MM	147.88	58.73 Kgs./Km
2. For Three Core Flat PVC Insulated Cable With Copper Conductor (Containing 2 X 10 AWG + 1 X 22 AWG Single Core Conductor	99.48	1.05 Kgs./Kg Content in the export product

R/A may take suitable consequential action accordingly.

64	Case No.:2/18/81-ALC2/2011	Party Name:THERMOSYSTEMS PVT LTD.,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00140/AM12/	RLA File :05/24/040/00120/AM12/	Lic.No/Date:0510295742 05.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 27.09.2011 as under :- Quantities of import items from Sl. No. 1 to 42 are allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

65	Case No.:3/18/81-ALC2/2011	Party Name:HOGANAS INDIA LIMITED	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00141/AM12/	RLA File :31/83/040/00069/AM12/	Lic.No/Date:3110049041 05.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 27.09.2011 as under :- Taking clue from SION C-1416, quantity of import item is allowed as applied for i.e. 25140 Kgs. inclusive of 4.75 % wastage. R/A may take suitable consequential action accordingly.			

66	Case No.:5/18/81-ALC2/2011	Party Name:ARUN INTERNATIONAL	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00143/AM12/	RLA File :05/23/040/00130/AM12/	Lic.No/Date:0510295905 06.07.2011	Defer Date: 08.11.2011
	Decision : As per representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information as under :- 1. Sl. No. 3,4,5,11 of SDF export product wise. The case stands deferred and to be re-listed on 08.11.2011.			

67	Case No.:6/18/81-ALC2/2011	Party Name:BHANU UDYOG	Meet No/Date:27/81-ALC2/2011	Status:Deferred
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		27.09.2011	and Re-indexed
HQ File :01/81/050/00144/AM12/	RLA File :04/24/040/00097/AM12/	Lic.No/Date:0410125789 07.07.2011	Defer Date: 08.11.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 08.11.2011.			

68	Case No.:7/18/81-ALC2/2011	Party Name:LITEX ELECTRICALS PVT LTD,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00145/AM12/	RLA File :31/83/040/00067/AM12/	Lic.No/Date:3110049124 08.07.2011	Defer Date: 08.11.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 27.09.2011 as under :- 1. Information in respect of SL. No. 3 of Standard Deficiency Format, export product wise. 2. Process of manufacture with wastages claimed at each stage of manufacturing. 3. Information in respect of SL. No. 11 of Standard Deficiency Format for import items at Sl. No1, 2, 14 & 15.. 4. Specific use of import items with detailed justification/ calculations for the requirement of quantities of import items. 5. Total requirement of each import item, export product wise, in a tabular form. The case stands deferred and to be re-listed on 08.11.2011.			

69	Case No.:8/18/81-ALC2/2011	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00146/AM12/	RLA File :05/23/040/00317/AM11/	Lic.No/Date:0510296385 12.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O dated 27.09.2011 as under :- 1. Words “ Copper Conductor, 1.1 KV” may be suffixed with the description of each export product from Sl. No. 1 to 7. 2. Words “ Alloy Wire and Copper Scrap” may be deleted from the description of import item at Sl. No.1. 3. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 9233.593 Kgs inclusive of 1 % wastage. 4. Quantities of import items at Sl.No.2 & 3 may be allowed as applied for i.e. 436.47 Kgs & 14550.58 Kgs. respectively inclusive of 5 % wastage R/A may take suitable consequential action accordingly.			

70	Case No.:9/18/81-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00147/AM12/	RLA File :05/24/040/00097/AM12/	Lic.No/Date:0510296434 13.07.2011	Defer Date: 08.11.2011
Decision : As per representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information as under :- 1. Sl. No. 3,4,5,11 of SDF export product wise. The case stands deferred and to be re-listed on 08.11.2011.			

71	Case No.: 10/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00148/AM12/	RLA File :05/23/040/00139/AM12/	Lic.No/Date:0510296435 13.07.2011	Defer Date: 08.11.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O dated 27.09.2011 as under :- 1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format-Export product wise. 2. Detailed calculations for the quantities of coating and lining materials at Sl. No. 4, 5 & 6 of import items, supported by external coating and internal lining thicknesses, net weights thereof contained in the export product and wastages claimed at each stage of manufacture. The case stands deferred and to be re-listed on 08.11.2011.			

72	Case No.: 11/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00149/AM12/	RLA File :05/23/040/00140/AM12/	Lic.No/Date:0510296444 13.07.2011	Defer Date: 08.11.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O dated 27.09.2011 as under :- 1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format-Export product wise. 2. Detailed calculations for the quantities of coating and lining materials at Sl. No. 3, 4 & 5 of import items, supported by external coating and internal lining thicknesses, net weights thereof contained in the export product and wastages claimed at each stage of manufacture. The case stands deferred and to be re-listed on 08.11.2011.			

73	Case No.: 12/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00150/AM12/	RLA File :05/23/040/00141/AM12/	Lic.No/Date:0510296449	Defer Date:

		13.07.2011	08.11.2011
Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O dated 27.09.2011 as under :-			
- Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format-Export product wise. - Detailed calculations for the quantities of coating and lining materials at Sl. No. 3, 4 & 5 of import items, supported by external coating and internal lining thicknesses, net weights thereof contained in the export product and wastages claimed at each stage of manufacture.			
The case stands deferred and to be re-listed on 08.11.2011.			

74	Case No.:13/18/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00151/AM12/	RLA File :05/23/040/00144/AM12/	Lic.No/Date:0510296566 14.07.2011	Defer Date: 08.11.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O dated 27.09.2011 as under :- - Specific names of "Parts of Electric Lamp" from Sl. No. 1 to 17 of export products. - Information in respect of SL. No. 3 of Standard Deficiency Format, export product wise. - Process of manufacture with wastages claimed at each stage of manufacturing. - Use of import items at Sl. No. 7 to 18 with detailed justification/ calculations for the requirement of quantities of these items. - Total requirement of each import item, export product wise, in a tabular form. The case stands deferred and to be re-listed on 08.11.2011.			

75	Case No.:1/20/81-ALC2/2011	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00152/AM12/	RLA File :31/83/040/00078/AM12/	Lic.No/Date:3110049286 18.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 27.09.2011 as under :- Quantity of import item may be allowed as 16.32 MT inclusive of 2 % wastage. R/A may take suitable consequential action accordingly.			

76	Case No.:2/20/81-ALC2/2011	Party Name:HEENA METAL PVT LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Approved
	HQ File :01/81/050/00153/AM12/	RLA File :03/94/040/00312/AM12/	Lic.No/Date:0310642944 19.07.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(71)/2011-ME dated 12.10.2011 as under :-

Taking clue from SION C-1627/C-1575 the Zinc Scrap is allowed with 6% wastage or 1.06 kg/kg content in export product.

R/A may take suitable consequential action accordingly.

77	Case No.: 3/20/81-ALC2/2011	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00154/AM12/	RLA File :03/95/040/00249/AM12/	Lic.No/Date:0310643425 20.07.2011	Defer Date: 08.11.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O dated 27.09.2011 as under :- - Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format. - Specific use of import item at Sl. No. 2 with detailed justification/ calculations for the requirement of quantity of this item. The case stands deferred and to be re-listed on 08.11.2011.			

78	Case No.: 15/20/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00166/AM12/	RLA File :05/24/040/00139/AM12/	Lic.No/Date:0510297732 27.07.2011	Defer Date: 08.11.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O dated 27.09.2011 as under :- - Voltage rating of cables. - Size of conductors in cables alongwith quantities of cables in Kms. - Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. - Net weight per KM of each cable. - Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. - Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred and to be re-listed on 08.11.2011.			

79	Case No.: 16/20/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00167/AM12/	RLA File :05/24/040/00140/AM12/	Lic.No/Date:0510297735	

		27.07.2011	Defer Date: 08.11.2011 27.09.2011
Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O dated 27.09.2011 as under :-			
1. Size of conductors in cables alongwith quantities of cables in Kms. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form.			
The case stands deferred and to be re-listed on 08.11.2011.			

80	Case No.:17/20/81-ALC2/2011	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00168/AM12/	RLA File :05/24/040/00146/AM12/	Lic.No/Date:0510297963 28.07.2011	Defer Date: 08.11.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(61)/2011-ME dated 01.09.2011 as under :-			
	1. Drawing/Size/Specification of export product, showing placement of imported inputs. 2. Net weight and size/specification of Housing made with Polyamide 6.6 Grey. 3. Use of export product.			
	The case stands deferred and to be re-listed on 08.11.2011.			

81	Case No.:18/20/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00169/AM12/	RLA File :03/94/040/00388/AM12/	Lic.No/Date:0310645394 29.07.2011	Defer Date: 08.11.2011
	Decision : NC decided to send the reply of the firm to C&PC. The case stands deferred and to be re-listed on 08.11.2011.			

SI No. 116

CASE NO. AR- 28	M/s. LM Wind Power Blades Pvt. Ltd.
Meeting No. 27/81	F.No.01/81/050/98/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0710056217 dated 04.03.2008
	RLA's F.No.07/24/040/0438/AM08

Decision : NC decided to send a reminder to C&PC to expedite the comments. The case stands deferred and to be re-listed on 08.11.2011.

SI No. 117

CASE NO. AR- 29	M/s. RPG Cables Ltd. .
Meeting No. 27/81	F.No.01/81/050/222/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0310510038 dated 03.03.2009
	RLA's F.No.03/95/40/943/AM09

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 27.09.2011 as under :-

1. Net weight of export products at Sl. No. 1, 2 & 3 may be specified as 26588 Kgs., 7675 Kgs. & 80000 Kgs. respectively.
2. Quantity of import item at Sl.No.1 i.e. Aluminium wire rod EC grade may be allowed as applied for i.e. 22.455 MT inclusive of 0.5 % wastage.
3. Quantity of import item at Sl.No.2 i.e. XLPE Semiconducting Compound may be allowed as 1.446 MT inclusive of 5 % wastage.
4. Quantity of import item at Sl.No.3 i.e. XLPE Stripable Semi conductive Compound may be allowed as 4.012 MT inclusive of 5 % wastage.
5. Quantity of import item at Sl.No.4 i.e. XLPE Insulation Compound may be allowed as 18.549 MT inclusive of 5 % wastage.
6. Quantity of import item at Sl.No.5 i.e. Copper Foil(Tape) may be allowed as applied for i.e.2.105 MT inclusive of 0.5% wastage.
7. Description of import item at Sl.No 6 may be modified as “ PVC Resin” and its quantity may be allowed as applied for i..e. 12.653 MT inclusive of 1 % wastage

R/A may take suitable consequential action accordingly.

SI No. 118

CASE NO. AR- 30	M/s. Nazareth Metals, Mumbai
Meeting No. 27/81	F.No.01/80/050/476/AM01/DES-II (pt.)
Dated:27.09.2011	Advance Licence No. 0310063820 dated 04.12.2000

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Decision : NC decided to send a letter to firm to submit requisite information as required by MSME vide U.O. No. 30(50)/2011-ME dated 04.08.2011.(Copy enclosed).The case stands deferred and to be re-listed on 08.11.2011.

SI No. 119

CASE NO. AR- 31	M/s. RPG Cables Ltd., Mysore
Meeting No. 27/81	F.No.01/81/050/393/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0310546258 dated 18.11.2009

Decision : The case is under examination at DIPP. The case stands deferred and to be re-listed on 08.11.2011.

SI No. 120

CASE NO. AR- 32	M/s. RPG Cables Ltd., Mysore
Meeting No. 27/81	F.No.01/81/050/297/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0310526436 dated 30.06.2009

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O dated 27.09.2011 as under :-

1. Description of export product at SI No. 1 may be corrected as “ 22 KV, Aluminium Conductor, 3C x35 Sqmm+ 1C X 50 Sqmm, Aerial Bunched Cable”.
2. Description of export product at SI No. 2 may be corrected as “ 22 KV, Aluminium Conductor, 3C x95 Sqmm+ 1C X 50 Sqmm, Aerial Bunched Cable”.
3. Description of export product at SI No. 3 may be corrected as “ 22 KV, Aluminium Conductor, 3C x150 Sqmm+ 1C X 50 Sqmm, Aerial Bunched Cable”.
4. Net weight of export products at SI. No. 1, 2 & 3 may be specified as 44519 Kgs.. 20141 Kgs. & 32518 Kgs. respectively
5. Quantity of import item at SI.No.1 i.e. Aluminium wire rod EC grade may be allowed as applied for i.e. 20.523 MT inclusive of 0.5 % wastage.
6. Quantity of import item at SI.No.2 i.e. XLPE Semiconducting Compound may be allowed as applied for i.e. 2.114 inclusive of 4 % wastage.
7. Quantity of import item at SI.No.3 i.e. XLPE Strippable Semi Conducting Compound may be allowed as applied for i.e. 5.593 MT inclusive of 4 % wastage
8. Quantity of import item at SI.No.4 ie. XLPE Insulation Compound may be allowed as applied for i.e. 30.023 MT inclusive of 4 % wastage.
9. Quantity of import item at SI.No.5 i.e. Copper Tape may be allowed as applied for i.e.3.272 MT. inclusive of 0.5% wastage.
10. Description of import item at SI.No 6 may be modified as “ PVC Resin” and its quantity may be allowed as applied for i.e. 12.679 MT inclusive of 1 % wastage

R/A may takes suitable consequential action accordingly.

SI No. 121

CASE NO. AR- 33	M/s. RPG Cables Ltd., Mysore
Meeting No. 27/81	F.No.01/81/050/228/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0310529890 dated 21.07.2009

Decision : The case is under examination at DIPP. The case stands deferred and to be re-listed on 08.11.2011.

SI No. 122

CASE NO. AR- 36	M/s. Bosch limited
Meeting No. 27/81	F.No.01/81/50/226/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0710065933 dated 14.07.2009
	RLA F.No. 07/24/50/159/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O No. 3(1)/2010/TSW(B)/576 dated 26.09.2011 as under :-

- (i) Net weight per piece of export product may be incorporated as 36.937 grams in addition to quantity in numbers.
- (ii) Import Item No. 1 and 10 may be allowed as applied by the firm including 4% wastage.
- (iii) Quantity of Import Item No. 2 and 3 may be reduced to 349 kg and 233 kg respectively including 10% wastage.
- (iv) Quantity of Import Item No. 4 may be allowed as applied by the firm with 10% wastage.
- (v) Import Item No. 5 and 17 to 21 may be allowed as per SION C-564.
- (vi) Import Item No. 6 to 9 may be allowed as applied by the firm including 10% wastage.
- (vii) Import Item No. 11 to 16 may be allowed as applied by the firm including 14% wastage.

R/A may take suitable consequential action accordingly.

SI No. 123

CASE NO. AR- 37	M/s. Bharat Heavy Electricals Ltd.
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Meeting No. 27/81	F.No.01/81/50/329/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0510248210 dated 24.8.2009
	RLA F.No. 05/24/40/0207/AM10

Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 08.11.2011.

SI No. 124

CASE NO. AR- 38	M/s. High Energies Batteries (India) Ltd.
Meeting No. 27/81	F.No.01/81/50/211/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0410104670 dated 18.5.2009
	RLA F.No. 04/24/40/026/AM10

Decision : NC decided to forward the representation of firm alongwith list of items of export and import to DIPP. The case stands deferred and to be re-listed on 08.11.2011.

SI No. 125

CASE NO. AR- 41	M/s. Kotak Urja Pvt. Ltd.
Meeting No. 27/81	F.No.01/81/50/373/AM09/DES-II
Dated:27.09.2011	Advance Licence No. 0710059579 dated 04.09.2008
	RLA F.No. 07/24/50/0296/AM09

Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be re-listed on 08.11.2011.

SI No. 126

CASE NO. AR- 41	M/s. Lloyd Insulations (India) Ltd.
Meeting No. 27/81	F.No.01/81/50/036/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0510241176 dated 12.5.2009
	RLA F.No. 05/24/50/065/AM10

Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 08.11.2011.

SI No. 127

CASE NO. AR- 42	M/s. Abir Infrastructure Pvt. Ltd.
Meeting No. 27/81	F.No.01/81/50/0566/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0510256336 dated 14.01.2010
	RLA F.No. 05/23/50/0159/AM10

Decision : NC decided to refer the case and to be re-listed on 08.11.2011.

SI No. 128

CASE NO. AR- 43	M/s. Abir Infrastructure Pvt. Ltd.
Meeting No. 27/81	F.No.01/81/50/0266/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0510250680 dated 12.10.2009
	RLA F.No. 05/23/50/070/AM10

Decision : NC decided to refer the case and to be re-listed on 08.11.2011.

SI No. 129

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 27/81	F.No.01/80/50/0241/AM06/DES-II
Dated:27.09.2011	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC decided to forward the letter received from the firm to DHI. The case stands deferred and to be re-listed on 08.11.2011.

SI No. 130

CASE NO. AR- 46	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 27/81	F.No.01/80/50/01424/AM04/DES-II
Dated:27.09.2011	Advance Licence No. 3410009450 dated 08.01.2004

Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U. O. No. 3(94)/2008/TSW(B)/537 dated 19.09.2011 as under :-

- (i) Copy of authorization covering list of Import and Export.
- (ii) Information as per Sl. No. 3, 4, 5 and 11 of SDL for each export product separately.
- (iii) Appendix 11-A duly filed in for each Export separately.

The case stands deferred and to be re-listed on 08.11.2011.

SI No. 131

CASE NO. AR- 47	M/s. Abir Infrastructure Pvt.Ltd
Meeting No. 27/81	F.No.01/81/50/0157/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0510248276 dated 25.08.2009

Decision : NC decided to refer the case and to be re-listed on 08.11.2011.

SI No. 132

CASE NO. AR- 48	M/s ABB. Ltd.
Meeting No. 27/81	F.No.01/80/162/0334/AM12/DES-II
Dated:27.09.2011	Advance Licence No. 0710079392 dated 26.05.2011

Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O No. 3(97)/2009/TSW(B)/579 dated 14.09.2011 as under :-

1 Sl. No. 4, 5, 8 & 11 of SDL.

The case stands deferred and to be re-listed on 08.11.2011.

SI No. 133

CASE NO. AR- 49	M/s Raychem RPG Pvt. Ltd.
Meeting No. 27/81	F.No.01/81/162/886/AM08/DES-II
Dated:27.09.2011	Advance Licence No. 0310340407 dated 21.07.2005

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 27.09.2011 as under :-

Based on the samples of raw materials and export products received from the firm, norms may be modified as under:

Export Product		Import Items	
Description	Quantity	Description	Quantity
Terminal Block assembly with wire/SA Terminal Model No. 6387529-00	1 No.	1. Be Cu alloy Strip of relevant grade & size 2. Relevant Electrical Wire	1.86 Kgs./Kg. content in the export product after taking 20 % recovery from scrap 1.012 Mtr./Mtr.. content in the export product

R/A may take suitable consequential action accordingly.

Sl. No. 134

Case No. AR-54	M/S Sage metals Ltd., Delhi.
Meeting No. 27/81	F.No.01/81/50/535/AM11/DES-II
Dated:27.09.2011	Advance Licence No. 0510278436 dated 02.12.2010

Decision : NC decided to defer the case and to be re-listed on 08.11.2011.

PART – C – DEFERRED

SI No. 28

Case No. C-06	M/S Virgo Valves & Controls Ltd., Pune
Meeting No. 27/81	F.No.01/81/162/415/AM11/DES-II
Dated:27.09.2011	Fixation of wastage norms in r/o M/s Virgo & Controls Ltd, Pune an EOU

Decision : NC decided to clarify the firm as per written comments of DIPP vide U.O dated 27.09.2011 as under :-

Firm may be informed that Standard Input Output Norms (SION) for Industrial Valves are already given at Sl. No. C-689.

DC, SEEPZ Mumbai may take suitable consequential action accordingly.
